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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : AT HYDERABAD

OA \$12/91.

Dt. of Order: 4-3-94.

(BETWEEN :5

Ch. Yugandhar

...Applicant

And

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- 1. The Secretary to Govt..
 Department of Posts, New Delhi. .
- The Director Postal Services, Office of Post Master General, Hyderabad Region, Hyd.
- 3. The Supdt., of Post Offices, Peddapalli Division, Peddapalli-505 172.

... Respondents

Counsel for the Applicant : Shri K.S.R.Anjaneyulu

Counsel for the Respondents: Shri N.R.Devraj, Sr.CGSC

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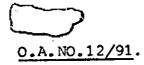
THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

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JUDGMENT

DT: 4.3.94.

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri KSR Anjaneyulu, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the respondents.

- When the applicant was working as Assistant 2. Post Master (APM), Peddapally, he had taken Rs. 2530/as admance() amount on 15.1.1982 for visiting Srinagar by availing Leave Travel Concession (LTC) for the block period 1982-85. When he produced the advance receipt on 15.1.1982 of Shilpa Travels, Hyderabad for Rs. 2000/-, the same was also granted as advance on 16.1.1982. The applicant preferred the claim for & 5958 on 5.2.1982 for period the journey/from 18.1.1982 to 3.2.1982. The receipt issued by Shilpa Travels, Hyderabad was enclosed to the said bill. The claim for the bus injourney from Peddapally to Hyderabd was disallowed on the ground) that the bus tickets were not produced. The applicant had given a undertaking that action may be taken against him if ultimately the bill claim is found to be false, and thereafter the bill was passed.
- 3. A charge memo dated 11.4.1984 was issued to the applicant and the charge therein is as under:-

"That the said Shri CH. Yugandhar, Postal Assistant, while functioning as APM Peddapalli HO from 1.1.82 had

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preferred wrongful LTC, T.A.claim for 3.5958/- on 5.2.82 by furnishing a forged document in support of such claim.

Thus the said Shri CH. Yugandhar has exhibited lack of integrity and acted in a manner unbecoming of a government servant violating Rule 3(1)(i) and 3(I)(iii) of CCS Conduct Rules, 1964."

to the charge memo It is alleged inter-alia in Annexure-2 Lie., the statement of imputations that the inquiries with the State transport authority, Hyderabad revealed that the permit No.9/79 dated 15.10.1979 was not issued to the Vehicle No.ADM 5684, the bus in which the applicant was stated to have travelled from 18.1.1982 to 3.2.1982. The letter from the State Transport Authority in regard to the same was marked as Ex.P-12. The Inquiry Officer held that the charge is proved. The report of the Inquiry Officer was communicated to the applicant calling for his objection, if any, in regard to the same. After consideration of the Inquiry record, report of the Inquiry Officer, and the representation of the applicant against the report of the Inquiry Officer, the disciplinary authority passed order dated 29.5.1990 (vide Annexure-10): by imposing the punishment of lowering the pay of the applicant by one stage in the pay scale of Rs. 975-1660 for one year w.e.f. 1.6.1990 besides cancelling the LTC bill for Rs.5,232/which was conditionally accepted. In the said order, the disciplinary authority observed that he was in agreement

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with the Inquiry Officer in regard to the finding that the charge is proved. The appeal against the order dated 29.5.1990 was dismissed. This OA is filed challenging the said order dated 29.5.1990 as confirmed by the appellate authority.

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- 4. The Inquiry Officer has relied upon the following documents to hold that the charge is proved.
 - (1) Exhibit No. 12 from the state/Transport Authority that permit No. TVP 9/79 dated 15.11.83 was not issued to the vehicle No. ADM 5684, the vehicle in which the applicant was said to have travelled from 18.1.82 to (3.2.82.
 - (2) Exhibit 13(a), a letter from the authority in Srinagar to the effect that the Road from Jammu to Srinagar was blocked for traffic on 21.1.82 and also from 24.1.82 to 7.2.82.
 - 5. The disciplinary authority after referring to the said documents and also report of the Inquiry Officer, agreed with the said findings of the Inquiry officer.
 - when no witness was cited for the department as per charge memo. and when no one was examined to speak in regard to the contents in Exhibit, 12 and 13 (a), it is not open to the Inquiry Officer or the disciplinary authority to rely upon the same. Shri 8. Subba Rao, the then ASPOs, Peddapalli, Shri R. Subrahmanyam, the then SPOs, Peddapalli and Shri B.R.N. Reddy, IPO(C), Hyderabad deposed on behalf of the applicant in the said enquiry and

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and they stated that they verified from the Shilpa Travels in regard to the permit produced by them and hence the enquiry authority or the disciplinary authority should not have preferred exhibits 12 and 13(a) when no one was examined in support of the same and in preference to the evidence produced for the applicant. Further when the charge is to the effect that the applicant chose has to to produce false permit and the was not established and hence the applicant should have been exomerate enged the leaved countil for applicant Shri A. Ramabrammam, the them Head Clerk to SPOs, Peddapalli and Shri V. Balakrishna, the then IPO (C), Peddapalli division were called to identify Exhibit 12 and Exhibit 13 (a).

Madras Bench of this Tribumal In 1991 16 AT 599 of /it was observed that the documents referred to were not marked at all for testing the veracity of the contents therein. But in this case Exhibits 12 and 13(a) were marked to Shri A. Ramabramham and Shri V. Balakrishna. Those documents or letters are sent 348 Vespondent to the authorities by the office of the Government, The presumption can be raised on the basis of those documents, and it is open to the applicant to request the enquiry officer to summon the authorities who issued those letters if he felt that what was stated in exhibit; 12 and 13 (a) are not correct. But the applicant has not made any such request.

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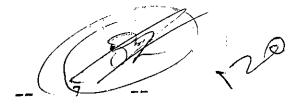
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8. The question as to whether exhibits? 12 and 13(a) are to be preferred to the oral evidence of the witness examined for the applicant i.e. Mr. J. Subba Rao, Mr. R. Subrahwho manyam and Mr. B.R.N.Reddy/had spoken only after verifying from the Travel Agency, Shilpa Travels, is not a matter for consideration in proceedings under article 226 of the Constitution. When the enquiry authority and the disciplinary authority preferred exhibits 12 and 13(a), the letters sent by officers of the Government, to the oral evidence on the basis of verification of records of private Agency, it cannot be held In 1991 16 AT 599 of it was not Tribunal stated that it is not upto the enquiry officer/ disciplinary authority to rely) upon the letters sent by the officer; of the Government unless the concerned authority is summoned to prove the contents therein. Hence that judgement also does not support the applicant herein.

9. It may be noted that permit for operation of Motor vehicles is given only on payment of the tax. The necessary records will be maintained in the concerned office in regard to the payment of the tax and the issual of the permit. There will not be any possibility for tampering of such official records. There is no reason for the office of the concerned RTA to send Exhibit 12, the letter to the effect

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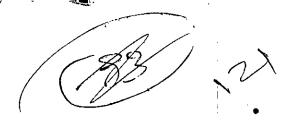


that permit No. TVP 9/79 dated 15.10.79 was not issued in regard to the vehicle No. ADM 5684. It cannot be stated that without proper verification of the records, the concerned office in Shrimagar had sent exhibit 13(a) to the effect that on the dates referred to, the road was blocked. Hence when the finding was given on the basis of the documents, it cannot be held that it is one of conjecture or so Thus it is a case where there is some material on the basis of which the finding was given to the effect that the charge is proved. // It may be noted that the applicant produced a copy of the permit which was not issued to Vehicle No. ADM 5684 in which the applicant was reported to have travelled. It can be stated on the basis of exhibit 12 that the applicant has not travelled in the bus on the dates stated in the L.T.C. bill. Them it can be safely implied that the applicant produced copy of the document knowing it to be not genuine. Hence it cannot be stated that the charge is not proved and the finding of the Inquiry officer is not correct. Hence S. we do not find any reason to interfere with the finding given by the Inquiry officer which was accepted by the disciplinary authority and the appellate authority.

10. It is next argued for the applicant that the reduction of his pay by one stage in the pay scale besides cancelling the

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the L.T.C. bill for Rs.5232/- would be a case of double jeopardy. But such contention was negatived by the full bench of Principal Bench in OA 770/87. Hence this OA is dismissed. No costs.

(A.B. GO(THI)

Member (A)

(V. Neeladri Rao) Vice-Chairman

Dated 4th March, 1994 Open court dictation

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Deputy Registrar(Judla)

Capy te:-

- . The Secretary to Govt., Department of Posts, Union of India, New Delhi.
- 2.* The Director of Postal Services, C/B Post Master General, Hyderabad Region, Hyderabad.
- 3. The Supdt. of Post Offices, Peddapalli Division, Peddapalli-505172.
- 4. One copy to Sri. K.S.R.Anjaneyulu, advocate, CAT, Hyd.
- 5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
- 6. One copy to Library, CAT, Hyd.
- 7. Che spare copy.

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IN THE CENT AL ADMINISTRATIVE TRIBUNAL HYDERABAD BEICH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO VICE-CHAIRMAN

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THL HON'BLE IR.A.B.GORTHI : MEMBER (A)

THE HOLL BLE TR. F. CHANDRASERHAR REDDY MENIEER (JUDL)

AND

THE HOW BLE MR.R. RANGARAJAN : MEMBER (ADM)

Dated: 4/3/_1994.

CREER/JUDGMEHT:

M.A./R.A/C.A. No.

O.A.No.

12/91.

T.A.No.

Admitted and Interim Directions issuhed.

Allowed.

Dismissed as withdrawn Dismissed for Tef

Rejected/Crdered.

No order as to costs.

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